

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT Sittings : BILASPUR**

**Original Application No.203/00492/2019**

Bilaspur, this Monday, the 16<sup>th</sup> day of September, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Smt. Tijkuvar Bai Chouhan W/o Late Chedu Singh Chouhan Aged about 54 years Housewife R/o Vill-Cheraha Post Cherada Dist. Bemetara (Chhattisgarh) 491337  
**-Applicant**  
(By Advocate-**Shri B.P. Rao**)

**V e r s u s**

1. Union of India, Through the Secretary Ministry of Communication Department of Posts, Dak Bhawan New Delhi 110001
2. The Chief Post Master General Chhattisgarh Circle, CPMG Office Malviya Road Raipur 492001 (C.G.) - **Respondents**  
(By Advocate-**Shri Vivek Verma**)

**O R D E R (Oral)**

**By Navin Tandon, AM:-**

The applicant is a widow of Late Shri Chedu Singh Chouhan who died on 11.02.2018.

2. The deceased employee had approached this Tribunal by filing O.A. No.203/74/2016 wherein this Tribunal vide order dated 01.02.2018 had directed the respondents to consider the case of the applicant for grant of pension. Subsequently Shri Chedu Singh Chouhan expired on 11.02.2018 (Annexure A/7). The applicant

vide her representation dated 01.05.2019 (Annexure A-9) has prayed for grant of family pension.

**3.** Learned counsel for the applicant submits that the said representation has not been decided so far.

**4.** At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 01.05.2019 (Annexure A-9) in a time bound manner.

**5.** Shri Vivek Verma, learned counsel for the respondents submits that he has no objection if this Original Application is decided in above terms.

**6.** Accordingly, this Original Application is disposed of, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 01.05.2019 (Annexure A-9), if not already decided, with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**